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15.12.2023
d.p.

**In The High Court At Calcutta
Constitutional Writ Jurisdiction
Appellate Side**

W.P.A. 24996 of 2023

**Samarendra Banerjee
-versus
The State of West Bengal & Ors.**

**Mr. Dilip Kumar Shayamal,
Ms. Renesa Dey.
...For the Petitioner.**

**Mr. Srijan Nayak,
Mr. Ankit Sureka,
Mr. Biplob Das.
...For the
Election Commission.**

**Mr. P.K. Roy,
Mr. J. Roy.
...For the State.**

Learned advocate appearing for the petitioner submits that the grievance of the petitioner has already been redressed.

In view of such submission, there is no requirement of proceeding with the writ petition any further.

The writ petition stands disposed of.

Urgent certified photocopy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

(Amrita Sinha, J.)